

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 446/2016

IN THE MATTER OF:

Subh Builders Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 560(6)

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s): Mr. Satinder Singh Bawa, Advocate

For the ROC, Delhi: Mr. Praveen Kumar Jain, Advocate with Ms. Aparna
Mudiam, AROC

ORDER

Learned counsel for the petitioner applies for some time to place on record additional affidavit by attaching complete sale deed executed in year 1985 and also disclose as to why the petition has been filed under the signature of a person other than who was authorized. The amended memo may also be filed by disclosing the name of the person through whom the company has been filed.

The needful shall be done within two weeks with a copy in advance to the learned company prosecutor.

List for further consideration on 05.02.2018.


Sdl-
(M.M. KUMAR)
PRESIDENT


Sdl-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet